

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 282 OF 2017 &
IA NOS. 734 OF 2017 & 485 OF 2018**

Dated: 2nd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Vikas Maini
Mr. Suhael Buttan
Mr. Krishnesh Bapat

Counsel for the Respondent(s) : Mr. Parinay Deep Shah
Ms. Surabhi Pandey for R-1

Mr. M.G. Ramachandran, Sr. Adv.
Mr. Shubham Arya for R-2

Mr. Aashish Anand Bernard
Mr. Paramhans for R-4

ORDER

Learned counsel for Discoms placed a Notification on Madhya Pradesh Electricity Grid Code (Revision-II), 2019 (No. RG-14(ii) pertaining to General Code wherein para 4 & 6 gives directions to SLDC to prepare a Detailed Operating Procedure within three months.

We direct Respondent/SLDC to place on record at what stage the preparation of procedure is pending.

List the matter for further hearing on **23.09.2019.**

**(S. D. Dubey)
Technical Member**

vt/mkj

**(Justice Manjula Chellur)
Chairperson**